

**(2018) 08 CHH CK 0373**

**Chhattisgarh High Court**

**Case No:** Writ Petition (PIL) No. 15 Of 2013

Upendra Kumar Rana And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

**Date of Decision:** Aug. 30, 2018

**Hon'ble Judges:** Ajay Kumar Tripathi, CJ; Sanjay Agrawal,, J

**Bench:** Division Bench

**Advocate:** Surfaraj Khan, YS. Thakur, Manoj Paranjpe

**Final Decision:** Disposed Of

**Judgement**

Ajay Kumar Tripathi, CJ

1. Heard Learned Counsel for the Petitioners and learned Counsel for the Respondents.
2. The issue raised by the Petitioners in the present Public Interest Litigation would be examined by the Collector, District Janjgir-Champa, if adequate materials and inputs are provided with regard to aberrations committed by the Company beyond the allotment of land, which was made by the competent authority.
3. If such materials and inputs are provided, then the Collector will pass an appropriate order within a reasonable time limit.
4. The instant Public Interest Litigation stands disposed of with the above observation.